

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 106**  
**(IB)-3042(ND)2019**  
**IA/943/2021**

**IN THE MATTER OF:**

**Varun Shuttering Store**

...

**Applicant/Petitioner**

**Versus**

**M/s. Nice Projects Ltd**

...

**Respondent**

**Under Section: 9 of IBC Code,2016**

**Order delivered on 24.02.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** Advocate Nikunj Hurria for the Applicant/Operational Creditor.

**ORDER**

**IA/943/2021:** By filing this Application under Rule 11 of the NCLT Rules, the Operational Creditor has prayed to modify the Order dated 12.02.2021 to the extent of the name of the IRP in para 22 of the said Order.

Heard the Ld. Counsel appearing for the petitioner and perused the averments made in the Application.

Ld. Counsel appearing for the Petitioner submitted that though in the main Application the name of the IRP was not proposed. But after the Order was reserved on 04.01.2021, he filed an Application on 13.01.2021 and proposed the name of the IRP. That Application numbered as IA/164/2021 was heard on 18.01.2021 and it was ordered that the averment made in the Application will be considered at the time of passing of the Order. He further submitted that the name of IRP Mr. Anil Tayal having Registration No. IBB/IPA/001/IP/P01118/2018-19/11818 as proposed by the Applicant in para 10(b) of the application may be substituted in the Order dated 12.02.2021.



Parul



Considering the submissions and the averments made in the Application as well as the Order dated 18.01.2021 passed in IA/164/2021, we notice that as the said IA was not placed at the time of passing of the Order, the name of the IRP proposed in that IA was not mentioned in the Order dated 12.02.2021.

Hence, we hereby **allow the prayer** of the Applicant and appoint Mr. Anil Tayal as IRP in place of. Ms. Sunita Umesh, whose name was mentioned as IRP in Order dated 12.02.2021.

Ms. Sunita Umesh appointed vide order dated 12.02.2021 is discharged from the duties of IRP.

The Office is directed to incorporate the name of Mr. Anil Tayal having Registration No. IBB/IPA/001/IP/P01118/2018-19/11818 as IRP in the Order dated 12.02.2021.

With this, **the present IA stands disposed of.**

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(L.N. GUPTA)  
MEMBER (T)

—sd—

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)